Contractual conditions inked with DIAL

1692. SHRI KIRANMAY NANDA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that Delhi International Airport Limited (DIAL) contributed only ₹ 1,813 crores and got a project for sixty years having earning potential of ₹ 1.63 lac crores; and
- (b) if so, the details of contractual conditions which allowed such a business deal?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) Airports Authority of India (AAI) has entered into Operation Management Development Agreement (OMDA) with Delhi International Airport Private Limited (DIAL) for operational, management and development of IGI Airport, New Delhi for a period of thirty years with the provision to extend it for another thirty years contingent upon fulfillment of its obligations under the OMDA. The said agreement provides for DIAL to arrange the financing and/or meeting all financial requirements through debt and equity contributions. Out of total equity of ₹ 2450 crores in Indira Gandhi International Airport, New Delhi, GMR led consortium has contributed 74 per cent (₹ 1813 crore) while the remaining 26 per cent has been contributed by the AAI. DIAL has implemented the project of restructuring of Delhi airport through suitable debt/equity which is in accordance with the provisions of OMDA as well as global practice.

Regularisation of services of casual workers in Air India

†1693. SHRI RAM NATH THAKUR: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) number of casual workers working in Air India for more than five years;
- (b) difficulty being faced by Air India to provide provident fund facility to such casual workers under social security;
- (c) whether Air India will take any effective steps to provide provident fund facility to casual workers in view of the fact that such facility is being provided to permanent and casual workers of Air India;

[†]Original notice of the question was received in Hindi.

- (d) whether it is a fact that out of such casual workers services of about 26 workers working at Guwahati airport have been regularised; and
- (e) if so, by when Air India proposes to take any decision to regularise the services of other casual workers working there for years?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) 2819 Casual workers are working in Air India for more than five years.

(b) and (c) Employees' Provident Fund and Miscellaneous Provisions Act, 1952 is not applicable on Air India Limited. There are separate Provident Fund Trusts operating in both erstwhile Air India and Indian Airlines. Further, casual and daily rated workers are not covered under Provident Fund Trusts of erstwhile Air India and Indian Airlines.

Also, in view of the financial condition of the Company and hiving off of the Ground Handling and Engineering Department activities to Subsidiaries, work of Ground handling and Engineering is no longer available with Air India.

Both the Ground Handling and Engineering Subsidiaries have been advised by Air India to offer contractual employment to such casuals who were previously engaged by Air India. Once this is done, the workers engaged through the Subsidiary will be extended benefit of Provident Fund.

(d) and (e) Services of 23 casual workers of Guwahati Airport were regularized in terms of the Hon'ble Supreme Court of India Order dated 25.10.2010 in Criminal Appeal No.2054 of 2010 (Arising out of S LP (Crl.) No. 6545 of 2008 – National Aviation Company of India Ltd. & ORs. vs State of Assam & Anr.

As regards the issue of regularization of casual workers, a number of casual workers have approached different courts seeking regularization in service. Schemes have been filed in different High Courts for regularization/absorption of casuals. The courts in normal circumstances would not direct creation of vacancies for absorption of casuals. The Management is not a position to make fresh induction considering the financial position of the Company. Moreover, there has been a complete ban on recruitment except in certain operational and critical areas. However, as and when the Management decides to fill up vacancies from the open market, the casuals would be entitled to be considered as per the orders of the court and also the schemes filed by the Company.